



Government of Jammu and Kashmir  
**Finance Department**  
Civil Secretariat, Srinagar.

**Notification**  
Srinagar, the 5<sup>th</sup> June, 2018

SRO 261.-In partial modification of SRO 521 of 2017 dated 21.12.2017 read with notification SRO 121 of 2018 dated 5<sup>th</sup> March 2018 and notification SRO 171 of 2018 dated 12<sup>th</sup> April 2018 regarding Budgetary support to the manufacturing units in the shape of reimbursement of Central Taxes for promotion of Industries in the State of Jammu and Kashmir, the Government hereby direct that the following second proviso shall be deemed to have existed ab-initio in para 5.1:-

***“Provided further that for the period from 1<sup>st</sup> January 2018 to 31<sup>st</sup> March 2018, the eligible unit shall file an application on prescribed format notified by Commissioner Commercial Taxes on or before 15<sup>th</sup> June 2018”***

By order of the Government of Jammu and Kashmir

**Sd/-**

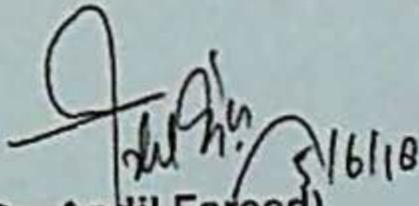
**(Navin K. Choudhary), IAS**  
Principal Secretary to Government,  
Finance Department

Dated: 05.06.2018

No: ET/Estt/203/2017

Copy to the:-

1. Secretary, GST Council, New Delhi.
2. All Financial Commissioners
3. Principal Resident Commissioner, J&K Government, New Delhi.
4. Principal Secretary to Hon'ble Governor.
5. All Principal Secretaries to Government.
6. Principal Secretary to Hon'ble Chief Minister.
7. All Commissioner/Secretaries to Government.
8. Divisional Commissioner, Jammu/Kashmir.
9. Excise Commissioner, J&K, Srinagar.
10. Commissioner, Commercial Taxes, J&K, Srinagar.
11. Additional Commissioner Commercial Taxes (Adm) Jammu/Kashmir.
12. Additional Commissioner Commercial Taxes Tax Planning, J&K.
13. Private Secretary to Hon'ble Minister for Finance
14. Private Secretary to Hon'ble Minister of State for Finance.

  
**(Dr. Aadil Fareed)**

Under Secretary to Government